

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. III

SERVICE TAX APPEAL NO. 50746 OF 2019

[Arising out of the Order-in-Appeal No. 32 (SM)/ST/JPR/2019 dated 05/02/2019 passed by Commissioner (Appeals), Central Goods & Service Tax Commissionerate, Jaipur.]

M/s Oreva Granitile Marketing,

E-1 & E-2, RIICO Industrial Area,
Madanganj, Kishangarh.

...Appellant

Versus

**The Commissioner, Central Excise &
Central Goods & Service Tax,**

Jaipur.

...Respondent

APPEARANCE:

None for the appellant.

Shri Sanjeev Kumar Ray, Authorized Representative for the
Department

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 55824/2024

DATE OF HEARING/DECISION : 24.05.2024

BINU TAMTA

Learned authorized representative says that the matter has been settled under the SVLDRS Scheme and the necessary forms have been placed on record. The appeal is accordingly dismissed as withdrawn.

(Order dictated and pronounced in open court.)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**